

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.240/2002.

Monday this the 17th day of June 2002.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

(By Advocate S/Shri TC Govindaswamy, KM Anthru, Martin G.Thottan, Mannatil Kumar, and Ms.Heera D)

vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
2. The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.
3. Senior Section Engineer, Permanent Way, Southern Railway, Chalakkudi R.S. & P.O., Trichur District,
4. Gang Mate, Gang No.9, Southern Railway, Chalakkudi R.S & P.O.

(By Advocate Shri P. Haridas)

The application having been heard on 17th June, 2002 the Tribunal on the same day delivered the following:

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O R D E R

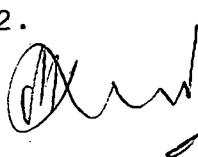
HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

When the O.A. was taken up for hearing, the learned counsel of the applicant states that the Original Application is not pressed. Hence the application is dismissed as not pressed.

No costs.

Dated the 17th June 2002.

T.N.T.NAYAR
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

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